

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2591/2003

New Delhi this the 16<sup>th</sup> day of February, 2005.

Hon'ble Sh. Shanker Raju, Member(J)

Sh. S.K. Parashar,  
Working as Asstt. Director in  
Sports Authority of India,  
J.N. Stadium,  
New Delhi and  
Residing at RZ-15, Jain Park,  
Uttam Nagar,  
New Delhi.

.... Applicant

(through Sh. C. Harishankar, Advocate)

Versus

1. Union of India through  
Secretary,  
Ministry of Defence,  
South Block,  
New Delhi.
2. Director General,  
Army Ordnance Corps.,  
Master General of Ordnance Branch,  
Army Headquarters,  
DHQ P.O.,  
New Delhi.
3. Joint Secretary(TRg)CAO,  
Ministry of Defence,  
DHQ PO, New Delhi-1.
4. Office-in-charge,  
AOC Records Office  
Trimulgerry post,  
Secunderabad(AP).
5. Union of India through  
Secretary,  
Dept. of Pension & Pensioner's Welfare,  
Ministry of Personnel, Public Grievances  
& Pension, Lok Nayak Bhawan,  
New Delhi.
6. Director General,  
Sports Authority of India,  
J.N. Stadium,  
New Delhi. .... Respondents

(through Sh. S.M. Arif and Sh. M.K. Bhardwaj, Advocate)

(-2-3)

Order (Oral)

Heard the learned counsel for the parties.

2. Applicant seeks counting of service in army and grant of pro-rata pension.
3. Respondents in the reply have stated that the sanction letter has already been issued. Respondent No.6 i.e. Sports Authority of India are not taking steps for counting of service and grant of pro-rata pension.
4. In the interest of justice as well as keeping in view the interest of the applicant who has to avail legal benefits on superannuation, OA stands disposed of with a direction to Respondent No.2 that in the event pay and allowances are not released in view of the sanction letter, the same shall be released within one month. Thereafter, Respondent No.6 shall take expeditious steps to release pro-rata pension and count the service for retirement benefits and disburse the amount within one month thereafter. No costs.

S. Raju  
(Shanker Raju)  
Member(J)

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